

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
05-04-2024 AT 10:30 AM**

**CP(IB) No.199/7/HDB/2021  
AND  
IA(IBC) 1671/2023 in CP(IB) No.199/7/HDB/2021  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

Quantum Holding Pvt Ltd

**...Financial Creditor**

**AND**

Talsons Motors Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

**IA(IBC) 1671/2023**

Mr Rajesh Jasti, Resolution Professional present physically.

Learned resolution professional filed a memo stating that the majority of the COC members passed to go for dissolution of the Corporate Debtor as there is no possibility of any resolution. Heard. **For orders on 07.05.2024.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**